

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 23**

**IA 2853/2021 IN C.P.(IB)3962/MB/2018**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s CHAMBER  
CONSTRUCTIONS PVT LTD**

Section 7 Sec 60(5) and 66(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Aniruth Purushoththaman for the Respondent is present. Sr. Adv. Gaurav Joshi a./w  
Adv. Rohan Agarwal a/w Adv. Amey Hadwade and Adv. Kajol Punjabi for the  
Respondent No.1 present.

**IA 2853/2021**

All the parties shall be at liberty to place on record written submissions in not more  
than five pages within one (1) week. Heard the Counsels and the matter is **Reserved**  
**for orders.**

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh